

agency loan under I.M.F.'s compensatory contingency financing facility; and

(b) if so, the amount of emergency loan to be released by I.M.F.?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). India has drawn from International Monetary Fund under Compensatory & Contingency Financing Facility (CCFF), an amount of SDR 716.9 million in January 1991 and SDR 166.18 million in July, 1991.

The possibilities of further drawings under this facility are being explored.

NRI Finance Companies

6057. PROF. K.V. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether the 'NRI foundation India' has submitted memorandum to the Government to allow the Non-Resident Indians to form finance companies with tax holiday for five years; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir. A memorandum from "NRI Foundation India" has been received in this Ministry on 20.8.91.

(b) The question of permitting Non-Resident Indians to form finance companies with tax holiday for five years will be examined.

Scheme for Rehabilitation of Deep-Sea Fishing Industry

6058. SHRI K. PRADHANI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have announced a fresh scheme for rehabilitation of deep-sea fishing industry in January-February, 1991 under the aegis of Shipping Credit and Investment Company of India;

(b) whether additional loans were to be released under the above scheme for repairs and conversion of fishing vessels which were inoperative; and

(c) if so, the progress made in the implementation of this scheme, the details of rehabilitation done and funds released so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir. The Government in April, 1991 announced a revised rehabilitation scheme for the deep-sea fishing industry in India in consultation with the Shipping Credit and Investment Company of India Limited (SCICI), the Ministry of Food Processing Industries and the deep-sea fishing industry.

(b) Under the Scheme the Government/SCICI would consider providing additional loans to meet the cost of repairs of vessels for the companies availing the rehabilitation package. Provision of additional loan for modification or addition of fishing gear for diversified fishing would also be considered under the Scheme.

(c) Out of the 23 companies which have submitted complete rehabilitation proposals, approval to 15 companies has already been granted and documentation formalities are under process.

[*Translation*]

Representation for SC/ST in Army Headquarters

6059. SHRI RAMSAGAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the reservation rules for the Scheduled Castes and Scheduled Tribes are followed while filling vacancies in Group 'C' and 'D' posts in the wet and dry canteen at Army Headquarters, New Delhi;

(b) if so, the number of SC/ST employees there; and

(c) if not, the reasons therefor?

MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (c). A Statement is attached.

STATEMENT

The terms "Wet" and "dry" canteen are not understood. There is, however, a Unit Run Canteen (URC) in the Army Headquarters which sells consumer goods obtained through the Canteen Stores Department. This URC is a regimental/private canteen run by a Management Committee. The employees of the URC are not Government employees. As such the rules regarding reservation of posts of Scheduled Caste/Scheduled Tribe are not applicable to them.

There are sixteen non-statutory departmental canteens/Tiffin Rooms located in the three Service Headquarters and Inter Service Organisations. There is no separate canteen exclusively for the Army Headquarters. These canteens are there run by respective Management Committees. The employees of these canteens are governed by the rules laid down by the Department of Personnel & Training and specific instructions regarding applicability of reservation rules have not been issued in respect of the Departmental Canteen employees.

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Taking over of Indo-Hongkong Finance Co. by Canara Bank

6060. SHRI GURUDAS KAMAT: Will the Minister of FINANCE be pleased to state:

(a) whether the Canara Bank propose to take over the Indo-Hongkong Finance Company set up in Hongkong;

(b) if so, the reasons therefor; and

(c) the terms and conditions under which the Canara Bank proposes to take over the company?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The proposal is for ensuring better administrative control to achieve optimum efficiency and to make Indo-Hongkong International Finance Ltd. (IHIF) more cost effective.

(c) Canara Bank will take over the ownership of the Company by paying compensation, as may be approved by RBI, to the other two joint owner banks, namely, Central Bank of India and Syndicate Bank.

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Subsidy on Janata Cloth

6061. DR. LAXMINARAYANAN PANDAYA:
SHRI RAMESH CHAND TOMAR:

Will the Minister of TEXTILES be pleased to state:

(a) the details of subsidy on Janata cloth released by the union Government to State Governments during the last three years and upto July, 1991 State-wise and year-wise;

(b) the particulars of the agency to monitor whether subsidy benefits are properly extended to the weavers/co-operative societies in States;

(c) whether there have been any com-